

में जो उनको मजदूरी मिलती है वह बहुत नीची मिलती है और इस कारण उनकी आर्थिक अवस्था बहुत शोचनीय है। खेतहर मजदूरी का एक बहुत बड़ा भाग गावों में गोबर से जो अनाज निकलता है, उसमें अपना पेट पाते हैं। मजदूरी के अलावा उसके पास दूसरा कोई साधन नहीं रह गया है और जब गावों में भूखो मरने की मौत आती है तो तग होकर वे बेचारे अरिया, कलकत्ते आदि स्थानों में जाकर कोयले की खानों में काम करते हैं। इस तरीके से पूर्वी उत्तर प्रदेश के उन ६ जिलों की जितनी मैं बात करता हूँ वहाँ पर उनकी हालत निहायत खराब है और मंत्री महोदय को जितनी जल्दी मभव हो सके उनकी हालत बेहतर बनाने के लिये कदम उठाना चाहिये। हमें उनका बारे में सब करण कर अलग-अलग कानून बनाना चाहिये और काफी समय देना ही हमने गवा दिया है और अब जरूर इस बात की है कि इस काम में अब और अधिक देरी न की जाय।

इसी तरीके से मैं आपको बनलाना चाहना हूँ कि चमड़ा उद्योग और विान्दमय में जो भजद काम कर रहे हैं, उनकी हालत बहुत खराब है। कानपुर में जाकर देखिये आपको पता लग जायगा कि टैन्ने के मजदूरों की दशा कितनी खराब है। इसी तरीके से जो हमारे गावों में मजदूर भाई इमारती के काम करते हैं उनकी अवस्था भी बड़ी शोचनीय है और उनको बहुत कम मजदूरी मिलती है और ठेकेदार मनमाने रंग में उनसे काम करवाते हैं और थम के हिसाब से जो मजदूरी मिलनी चाहिये वह उनको नहीं देते हैं।

इसलिये मैं निवेदन करूंगा कि जितनी जल्दी हो सके मंत्री महोदय को इसके लिये कानून बनाना चाहिये और मैं उनसे यह भी अपील करूंगा कि मन् १९५७ से ही उसको लागू करना चाहिये ताकि खेतहर मजदूरों की अवस्था ठीक हो सके और उनको माहूल मजदूरी मिल सके।

Mr. Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

MOTION RE SUSPENSION OF FIRST PROVISIO TO RULE 74

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move:

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Delhi Municipal Corporation Bill, 1957 to a Joint Committee be suspended."

I have given notice of a motion for the reference of the Delhi Municipal Corporation Bill to a Joint Committee. Such a motion is governed by Rule 74 of our Rules of Procedure and reference to a Joint Committee cannot ordinarily be made if it involves matters coming within sub-clauses (a) to (f) of clause (1) of Article 110 of the Constitution. The Delhi Municipal Corporation Bill contains certain clauses which would come within the scope of Article 110 of the Constitution. It is desirable, however, that this Bill, which is a voluminous one, should be referred to a Joint Committee. The Members of Delhi are primarily and mainly interested in it, though I hope that other hon. Members of the House will also cooperate in improving the Bill.

The Members of the Delhi area are divided into two parts. Some are here in the Lok Sabha and some in the Rajya Sabha. I wish that all of them may be included in the Joint Committee. So, I am making a request to you for waiving this rule 74 so that the reference of the Bill which is hardly of a very contentious character may be made to a Joint Committee of Both Houses.

Shri Naushir Bharucha (East Khandesh): We hope that it will not be a normal procedure for Government to ask for suspension of the

[Shri Naushir Bharucha]

rule. The House will appreciate the fact that this is a Bill of more than 500 clauses and we had only a Sunday in between to study this. I take it that the Government will assure us that in future, Bills of this magnitude will not be flung on hon. Members with very little time to study them. The fact that it is going to be referred to a Joint Committee is no excuse that it should not be thoroughly discussed before it is so referred.

Pandit G. B. Pant: I am prepared to go farther than what the hon. Member has suggested. He wants that the Government should assure that Bills of this magnitude will not be referred to a Joint Committee of both the Houses. I am prepared to assure the House that even if they are not so equally voluminous, this should not be the normal practice, to refer them to a Joint Committee, except.....

Mr. Speaker: He only wants more time.

Pandit G. B. Pant:.....when necessary. In fact, very few occasions arise when we approach the Chair and the House with such a request, which, on its face, is of a very abnormal character.

Mr. Speaker: Of course, this will be an exceptional case of reference to a Joint Committee of a Bill which involves consideration of one or the other of the matters referred to in clauses (a) to (f) of article 110, that is, relating to Money Bill or Financial Bill. A special provision has been made that they should be considered by this House. Inasmuch as it is only an incidental matter and a major portion relates to administration and it will be duplicating the work regarding this matter, it is being referred

to a Joint Committee. I am certain that similar applications will not be common. In exceptional cases, the provision will be exercised.

The question is:

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Delhi Municipal Corporation Bill, 1957 to a Joint Committee be suspended."

The motion was adopted.

DELHI MUNICIPAL CORPORATION BILL

The Minister of Home Affairs
(**Pandit G. B. Pant**): I beg to move:

"That the Delhi Municipal Corporation Bill, 1957, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely, Dr. P. Subbarayan, Shrimati Sucheta Kripalani, Shri Radha Raman, Choudhury Brahm Prakash, Shri C. Krishnan Nair, Shri Naval Prabhakar, Shrimati Subhadra Joshi, Shri P. Hanmanth Rao, Shri Kailash Pati Sinha, Shri Shree Narayan Das, Shri Satis Chandra Samanta, Shri Tayappa Hari Sonavane, Shri Mathew Maniyangadan, Pandit, Jwala Prasad Jyotishi, Shri Sunder Lal, Shri Ram Shanker Lal, Shri Sumat Prasad, Shri C. Nanjappan, Shri Mahadevappa Rampure, Shri Jaswantraj Mehta, Shri B. N. Datar, Shri Shivram Rangoo Rane, Shrimati Renu Chakravarty, Chaudhary Pratap Singh Daulta, Shri Surendranath Dwivedy, H. H. Maharaja Pratap Keshari Deo, Shri Ignace Beck, Shri Arjun Singh Bhadauria, Shri D. R. Chavan, Shri B. Pocker, and 15 members from Rajya Sabha;